

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 476/MP/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 25th November, 2024

In the matter of:

Petition under Section 79 read with Section 17 of the Electricity Act 2003 for taking on record the change of name of the Petitioner Company from “Adani Energy Solutions Step-Thirteen Limited” to “Powerpulse Trading Solutions Limited”.

**And
In the matter of**

Adani Energy Solutions Step-Thirteen Limited,
Adani Corporate House, Adani Shantigram,
Near Vaishnodevi Circle, S G Highway,
Ahmedabad – 382421, Gujarat.

...**Petitioner**

ORDER

The Petitioner, Adani Energy Solutions Step-Thirteen Limited (hereinafter referred to as “Petitioner/AESSTL”), has filled the instant Petition under Section 79 read with Section 17 of the Electricity Act 2003 (hereinafter referred to as “the Act”), seeking approval for the change of name of the company from “Adani Energy Solutions Step-Thirteen Limited” to “Powerpulse Trading Solutions Limited” in furtherance of regulatory compliance. The Petitioner has made the following prayers:

“(a) Take on record the change in name of the Petitioner company from “Adani Energy Solutions Step-Thirteen Limited” to “Powerpulse Trading Solutions Limited” and accordingly/ consequently issue necessary endorsements/ modifications that may be required in the trading license of the Petitioner for reflecting the above change; and

(b) Pass any order/ or any such orders as this Commission may deem appropriate.”

2. By order dated 9.6.2004, Adani Export Limited was granted a licence as a Category 'F' inter-State electricity trader under the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions of Trading Licence and other related matters) Regulations, 2004, for undertaking inter-State trading for the whole of India, subject to the terms and conditions contained in the licence. Subsequently, on the request of Adani Export Limited, the Commission, vide its order dated 7.9.2006 in IA No. 66/2006 in Petition No. 22/2024, approved the change of the licensee's name from Adani Export Limited to Adani Enterprises Limited. Consequent to the notification of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions of Trading Licence and other related matters) Regulations, 2009, hereinafter referred to as "the 2009 Trading Licence Regulations"), the licence granted to the Applicant stood re-categorised as Category "I".

3. Subsequently, the Commission, vide order dated 3.10.2024 in Petition No. 173/MP/2024, accorded in-principle approval for the transfer of the trading licence from 'Adani Enterprises Limited' to 'Adani Energy Solutions Step-Thirteen Limited'.

4. The Petitioner has submitted that the name of the company has been changed from "Adani Energy Solutions Step-Thirteen Limited" to "Powerpulse Trading Solutions Limited" with effect from 4.9.2024. The certificate dated 4.9.2024 issued by the Registrar of Companies, Manesar, Plot Nos. 6,7, 8, Sector 5, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the Petitioner.

5. The Petitioner has submitted that consequent to the change of name, there has been no structural change in the Petitioner Company. The Petitioner has also submitted that it has complied with all provisions of the relevant regulations applicable to it.

6. The Petition is admitted by circulation.

7. We have considered the submission of the Petitioner. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, Haryana as noted above, we direct that the name of the licensee be changed from “Adani Energy Solutions Step-Thirteen Limited” to “Powerpulse Trading Solutions Limited” in the Commission’s records. It is, however, clarified that the change of name will not absolve Powerpulse Trading Solutions Limited from any liability incurred by Adani Energy Solutions Step-Thirteen Limited or Adani Export Limited or Adani Enterprises Limited as a trading licensee.

8. A copy of this order be sent to the Central Government in the Ministry of Power, Central Electricity Authority, and Power Grid Corporation of India Ltd. (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

9. We direct that necessary endorsement be made on the licence issued to the applicant with regard to the change of name of the licensee. Except for the name, there shall be no change in the terms and conditions of the licence.

10. The Petition No. 476/MP/2024 is disposed of in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V)
Member

sd/-
(Jishnu Barua)
Chairperson